COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 332 OF 2016 & IA NO. 706 OF 2016

Dated: 12th July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:-

Nuclear Power Corporation of India Ltd. ...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Ms. Bhavana Dhiman

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R-1

Mr. T.A.N.Reddy

Mr. Rohit Gera (Rep.) for R-2

Mr. Pradeep Misra

Mr. Manoj Kr. Sharma for R-4

<u>ORDER</u>

Learned counsel for the appellant seeks three weeks time to file rejoinder. He may file the same on or before 03.08.2017 after serving copy on the other side.

List the matter on <u>05.09.2017.</u>

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson